

announced to allow 100 per cent FDI through Foreign Investment Promotion Board (FIPB) route in marketing of food products produced and manufactured in India. FDI in food processing sector will benefit farmers, give impetus to food processing industry and create vast employment opportunities in the country.

#### **Supreme Court Bench at Hyderabad**

2346. SHRI MOHD. ALI KHAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has received any proposal to set up a Supreme Court Bench at Hyderabad; and

(b) if so, the details thereof and the action taken thereon so far?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) No, Sir.

(b) Does not arise.

#### **Review and Repeal of outdated laws**

2347. SHRI AAYANUR MANJUNATHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the present status of the progress made in the ongoing process of review and repeal of outdated/obsolete laws;

(b) whether any Committee has been set up for the purpose by Government and if so, the details thereof;

(c) whether the said Committee has submitted its report and if so, the details thereof and if not, by when it is likely to be submitted; and

(d) the total number of Central Acts in existence, as of now, along with the number of such Acts identified as outdated/obsolete?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) to (c) Review of all laws with a view to bring them in harmony with the current economic, social and political situation in the country is a continuous process. This task is undertaken by the different nodal Ministries/Departments of the Central Government administering their respective laws and generally by the Law Commission of India. The Law Commission has submitted its 248th, 249th, 250th and the 251st Reports on "Obsolete Laws: Warranting Immediate Repeal", in which it recommended for repeal of 72, 113, 74 and 30 obsolete Acts

respectively, including some State laws. The Legislative Department has examined the said Reports and letters have been issued to Ministries/Departments and the State Governments seeking their comments and also asking them to take necessary action. Further, a Two-member Committee was also constituted by the Prime Minister's Office on 1st September, 2014 for review of repeal of obsolete laws. The said Committee has submitted its report, which has been examined by the Legislative Department.

Total Acts identified for repeal are 1827 and out of them 1175 Acts have been repealed so far through the Repealing and Amending Act, 2015 (17 of 2015), the Repealing and Amending (Second) Act, 2015 (19 of 2015), the Appropriation Acts (Repeal) Act, 2016 (22 of 2016) and Repealing and Amending Act, 2016 (23 of 2016). A list of 422 remaining obsolete Acts have been circulated among all the Ministries/ Departments in the Government of India for their comments for repeal of the Acts pertaining to their Ministry/ Department.

(d) Two-member's Committee Constituted by the Prime Minister's Office has identified total 1741 Central Acts for repeal out of total 2781 Central Acts existing as on 15th October, 2014 on the Statute Book.

#### **Measures to obviate non-compliance of Court orders by NRIs**

2348. SHRI MOHD. ALI KHAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether instances of non-compliance of Court orders by Non-Resident Indians (NRIs) have been brought to the notice of Government;

(b) if so, the details thereof along with the reasons therefor, including measures taken to obviate such instances in future; and

(c) the steps taken by Government for quick disposal of cases pending against NRIs?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) to (c) The information is being collected and will be laid on the Table of the House.

#### **Establishment of a Law University in J&K**

2349. SHRI NAZIR AHMED LAWAY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has any plan to establish a Law University in Jammu and Kashmir (J&K);